

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3329
ANSWERED ON:15.04.2008
OUTSTANDING DUES TO NDMC
Hasan Chaudhary Munawwar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total funds of New Delhi Municipal Council (NDMC) outstanding against the colonies and offices of B.S.N.L.in respect of electricity and water dues as on March 31, 2008;
- (b) the effective measures taken by the NDMC to recover the outstanding funds with interest thereon; and
- (c) the time by when these dues are likely to be recovered?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SMT. RADHIKA V. SELVI)

(a): An amount of Rs. 1,92,21,445/- was outstanding against Bharat Sanchar Nigam Limited (BSNL) up to March, 2008 towards electricity and water charges of New Delhi Municipal Council.

(b) & (c): In order to recover the old pending arrears, New Delhi Municipal Council has launched a Settlement Scheme for the Settlement of outstanding dues. Under the settlement scheme, all cases where the arrears are outstanding against Government offices, buildings and departments, only the principal demand is recoverable without payment of any late surcharge, provided the dues are paid on or before 30.04.2008.